

**Shri Syed Ahmed:** The Member is present here. He can make a statement.

**Mr. Speaker:** That is not the practice.....

**Sardar A. S. Salgal:** I will put it in writing.

**Mr. Speaker:** That makes no difference. Even if he puts it in writing, it does not do away with the necessity of giving the person, against whom an allegation is made, an opportunity of answering the allegation. And then I have to be satisfied on that point.

**Shri Syed Ahmed:** When should we expect this matter to be taken up?

**Mr. Speaker:** I cannot say. (Interruptions). Order, order. I must have ample time and ample opportunity. The matter is not at all urgent in any sense of the term.

**Shri Gidwani (Thana):** Sir, I had given notice of a Short Notice Question. What about that.....

**Mr. Speaker:** Will the hon. Member please enquire at the office. There are so many Short Notice Questions for different days.

#### MOTIONS FOR ADJOURNMENT

##### PROMULGATION OF SECTION 144 IN AND AROUND AGARTALA

**Mr. Speaker:** Now, I have received notices of two adjournment motions. I will take them up in the order I got them. One is from Shri H. N. Mukerjee. It reads thus:

"This House be adjourned to discuss the situation arising out of the promulgation of Section 144 in and around Agartala, Tripura State, which has prevented the holding of the Communist Party's Conference at Agartala".

Now, in this connection, it has been the standing practice of this House from very old times not to entertain any adjournment motion in respect of orders passed in the ordinary course of administration, and particularly orders under Section 144. I do not think I need refer to the previous rulings of the Chair on this question, given so far back as 1944 by my predecessor and this is one of those which follows up the strings of rulings on that point.

**Shri H. N. Mukerjee (Calcutta North-East):** May I submit.....

**Mr. Speaker:** He may submit as regards admissibility, not as regards the merits.

**Shri H. N. Mukerjee:** My submission is that in regard to Part C States where the public opinion has no forum for ventilating grievances against the operation of the administration, this is the only place where questions of this description can be agitated. So I would appeal to you to reconsider your decision.

**Mr. Speaker:** Well, it will be a matter for some other occasion. I am inclined to think that the argument that he is urging may perhaps be good for one occasion, but if that is accepted—I am speaking without deciding the question; I am giving my *prima facie* reactions—we shall be flooded with '144' notices every day about Part C States. Even in advanced provinces there are always areas which are very much backward, and the argument of 'backward' as against 'advanced' might create difficulties. I do not propose to entertain this unless a case is made on some other ground. The hon. Member may, if he likes, come and discuss it with me.

**Shri H. N. Mukerjee:** May I submit that I have got a telegram from a Member of Parliament, Mr. Biren Dutt, who is absent in the House because of his association with the organisation of this Conference, and he as a Member of Parliament wishes to see that the rights of the people of his constituency and his State are not invaded in this fashion by executive orders.

**Mr. Speaker:** Why he only? He by his absence, but all others by their presence here are keen to see that the rights of the people are protected, including the Chair, of course.

**Shri Nambiar (Mayuram):** That being a Part C State and this being the Parliament which has something to do with the Government there, we are making the submission that it may be discussed here.

**Mr. Speaker:** The point is not as to whether there is any responsibility, finally, immediately or remotely, of the Central Government. The point is that it is an administrative order—in the due course of administration—and further, if I remember aright,—I have not been able to verify the point—there is by an amendment of the Criminal Procedure Code, a remedy given by an application to the court. Am I right there? I have not verified it.

**Shri M. A. Ayyangar (Tirupati):** To the subordinate court..... Even to the High Court.